

Central Administrative Tribunal  
Madras Bench

OA/310/00634/2019

Dated Thursday the 2<sup>nd</sup> day of May Two Thousand Nineteen

P R E S E N T

Hon'ble Mr. T.Jacob, Member(A)

D.Shanthi  
W/o late R.Durairangam,  
Door No.191-H2, 266-267,  
Jothi Aishwarya Garden,  
Kumaramangalam Pudur,  
Mathur Post,  
Pudukkottai District 622 515. .. Applicant  
By Advocate M/s.T.Banumathi

Vs.

1. The Union of India, rep by  
The General Manager,  
Southern Railway,  
Park Town, Chennai 600 003.
2. The Sr. Divisional Personnel Officer,  
Southern Railway, Trichirappalli Division  
Trichirappalli Junction 620001.
3. The Revenue Divisional Officer,  
Illuppur, Pudukkottai District.
4. Rani,  
W/o Balakrishnan,  
No.8, Nehru Street, Ulaganathapuram,  
Kallukuzhi, Trichy-20. .. Respondents

**ORAL ORDER**

[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

Heard. The applicant has filed this OA seeking the following relief:-

“....to issue suitable orders or directions to the respondents to consider the applicant's representation dated 30.8.2015 and grant compassionate ground appointment to her widow daughter namely Gayathri;

and to pass such other suitable orders that may deem fit and proper in the circumstances of the case and thus render justice.”

2. Learned counsel for the applicant submits that the applicant is the widowed wife of a Railway employee who died on 05.3.2015 while he was in service. The applicant made Annexure-II representation dated 30.8.2015 to the respondents seeking compassionate appointment to her widowed daughter namely Gayathri. The said representation is still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider it in accordance with law ~~and~~ the facts of her case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.
3. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure-II representation dated 30.8.2015 of the applicant as per law and in the light of the facts of her case and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
4. OA is disposed of with the above direction at the admission stage.